

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 383/TT/2025
Along with
I.A. (Diary) Nos. 597/2026 and 670/2026

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of transmission tariff for the 2024-29 period for Assets under 400 kV Palatana - Bongaigaon Transmission System Project in the North Eastern Region.

Petitioner : North East Transmission Company Limited (NETCL).

Respondents : Power Grid Corporation of India Limited (POWERGRID) and 9 Others.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, NETCL
Shri Shubham Arya, Advocate, NETCL
Ms. Pallavi Saigal, Advocate, NETCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the I.A. (Dy.) No. 597/2026 has been filed for placing on record the APTEL's Judgment dated 8.7.2026 in Appeal No. 296 of 2021 (where the APTEL has set aside the Commission's order dated 27.1.2021 in Petition No. 191/MP/2019), and I.A. (Dy.) No. 670/2026 has been filed seeking liberty to raise invoices based on the reduced depreciation charges with effect from April 2026.

2. In the I.A. (Dy.) No. 597/2026, the learned counsel for the Petitioner further submitted that considering the peculiar operational conditions in the North Eastern Region, including hilly terrain, geographical remoteness and difficult accessibility, strict application of pan-India normative O&M Expenses would be inequitable and may adversely affect reasonable cost recovery. Accordingly, the Petitioner prayed that its region-specific operational challenges may be considered while determining the O&M Expenses.

3. In the I.A. (Dy.) No. 670/2026, the learned counsel for the Petitioner further submitted that, considering the E-COD of the Combined Asset, the asset had completed more than 12 years of its useful life as on 1.4.2026. Accordingly, the depreciable value is required to be



spread over the balance useful life under the 2024 Tariff Regulations, due to which there is a substantial reduction in depreciation charges with effect from 1.4.2026. The Depreciation for FY 2026-27 has been reduced to ₹2704.80 lakh from ₹11743.20 lakh for FY 2025-26.

4. After hearing the learned counsel for the Petitioner, the Commission observed that the order in the main Petition (Petition No. 383/TT/2025), had already been reserved on 20.11.2025.

In I.A. (Dy.) No. 597/2026

5. The Commission further directed the Petitioner to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s):

a) The year-wise financial details of the actual expenditure incurred towards the O&M Expenses for the 2019-24 and 2024-29 tariff periods, in the following format:

S. No.	Item	2019 -20	2020 -21	2021 -22	2022 -23	2023 -24	2024 -25	2025 -26	2026 -27	2027 -28	2028 -29
1.0	Repair and Maintenance Expenses:										
1)	Repairs of Plant and Machinery										
2)	Consumption of Stores (not capitalized)										
3)	Consumption of Spares (not capitalized)										
4)	Patrolling Expenses										
5)	Power Charges (electricity consumed for repairing activity)										
6)	Expenses of Diesel Generating sets										
7)	Provisions										
8)	Prior Period Adjustment, if any										
9)	Other Expenses, if any (please provide details)										
	Sub-total (R&M Expense)										
2.0	Administrative & General Expenses:										
1)	Insurance										
2)	Security (General other than special)										
3)	Rent										
4)	Electricity Charges										
5)	Traveling and conveyance										
6)	Communication expenses										
7)	Advertisement and publicity										
8)	Office expenses										
9)	Books Periodicals and Journals										
10)	Research expenses										
11)	Cost Audit Fees										
12)	Horticulture Expenses										
13)	Bandwidth charges dark fibre lease charges (Telecom) etc										
14)	Donations expenses										



15)	Entertainment expense										
16)	Filing Fees										
17)	Legal expense *										
18)	Consultancy expenses										
19)	Legal & Professional charges (not covered under employee expenses)										
20)	Printing and Stationary										
21)	Hiring of Vehicle (excluding construction and corporate expenses)										
22)	Training and Recruitment expenses										
23)	Rates and Taxes										
24)	Rebate to Customers										
25)	Self-Insurance Reserve										
26)	Provisions (provide details)										
27)	Prior Period Adjustment, if any										
28)	Any other A&G expenses (Provide details)										
	Sub-Total (A&G Expenses)										
3.0	Employee Expenses										
1)	Salaries, wages and allowances										
2)	Staff Welfare expenses										
	a) Contribution to Provident and other funds										
	b) Gratuity										
	c) Pension										
	d) Employee Medical expenses										
	e) Training and development and Uniforms										
	f) Safety and appliances expenses										
	g) Others										
3)	Productivity linked incentive										
4)	Expenditure on VRS										
5)	Ex-gratia										
6)	Performance Related Pay (PRP)										
7)	Any other expenses										
8)	Provisions (furnish details separately)										
9)	Prior Period Adjustment, if any (furnish details separately)										
10)	VII Pay Arrears Paid Pertaining to period prior to 2017-18										
	Sub-total (Employee expenses)										
4.0	Additional/Specific Security if any on the advice of Govt. Agency/ Statutory Authority/ any other reasons										
5.0	Loss of Store/Disposal/Write off										
6.0	Provisions (other than above)										
7.0	Prior Period Adjustment, if any (not covered above)										
8.0	Corporate office expenses allocation										
	(i) Transmission O&M service										
	(ii) Projects under construction										
	(iii) ULDC- Communication										



	(iv) Consultancy Services, if any										
	(v) Other business (Telecom)										
	(vi) Other business (if any)										
9.0	Corporate social responsibility expenses										
10.0	Others (Specify items not included above)										
10. A	Sub-total (1 to 10)										
11.0	Other Income, Revenue and Recoveries, if any										
a)	Short term open access (other than transmission service)										
b)	System & Market operation charges										
c)	Interest on differential tariff recovered										
d)	Consultancy Services										
e)	Interest against loans and advances										
f)	Interest from advanced to contractors/suppliers										
g)	Income from lease of assets										
h)	Disposal of scraps/stores (not covered under capitalized assets)										
i)	Interest on Government securities										
j)	Miscellaneous income from operations										
k)	Revenue/Recoveries, if any										
12.0	Net Expenses (10. A+11)										
13.0	Capital Spares consumed not included in (A) (1) above and not claimed/allowed by Commission for capitalization										
13. A	Expenses against Capital Expenditure incurred for Operation and Maintenance of Transmission System (not included in Capital Cost/Repair & Maintenance expenditure indicated 1.0 (1) above)										
14	Total Expenses (12+13. 0+13.A)										

In I.A. (Dy.) No. 670/2026

6. The Commission, with regard to the I.A. (Dy.) No. 670/2026, observed that in a similar matter, i.e., Petition No. 336/MP/2020 filed by Powerlinks Transmission Limited, the Commission, vide Order dated 27.1.2021, had allowed the Petitioner to bill the long-term customers as per the proposed tariff till the tariff was determined by the Commission.

7. In view of the above, the Petitioner is allowed to raise invoices based on the reduced depreciation as prayed for, until the tariff is determined by the Commission in Petition No. 383/TT/2025. Since, this arrangement is provisional and subject to the final tariff determination in the said Petition, any adjustment on account of interest in terms of



Regulation 10 of the 2024 Tariff Regulations shall be made after issuance of final order in Petition No. 383/TT/2025, subject to the outcome thereof. Accordingly, the I.A. (Dy.) No. 670/2026, having served its purpose, stands disposed of.

8. Subject to the above, the Commission reserved the I.A. No. 597/2026 for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

